

**CENTRAL ADMINISTRATIVE TRIBUNAL
LUCKNOW BENCH**

Original Application No.314/2010

This the 28th day of July 2010

HON'BLE DR. A.K. MISHRA, MEMBER (A).

Ajai Kumar , 23 years son of Late Shatrughan Sharma resident of House No.3/20/8 Mohalla & Post- Niyawa, Tehsil & District-Faizabad.

...Applicant.

By Advocate: Shri K.M Dubey.

Versus.

1. Union of India through its Chief Work Officer, Uttar Railway, Head Office, Baroda House, New Delhi.
2. Divisional Rail Manager, Uttar Railway, Hazratganj, Lucknow.
3. Senior Divisional Work Officer, Office of the Divn. Rail Manager Uttar Railway, Hazratganj, Lucknow.

... Respondents.

By Advocate: Shri V.K. Khare.

ORDER (Oral)

BY HON'BLE DR. A.K. MISHRA, MEMBER (A).

Heard both parties.

2. It is the case of the applicant that family pension has not been granted to him and in this regard he has made a representation on 30.10.2003 to the Respondent No.3 without any response. Thereafter a legal notice was sent on his behalf by his Advocate on 19.11.2009, but, unfortunately, no action has been taken on this notice by the respondents. It is his prayer that if a direction is issued to Respondent No.3 to dispose of the pending representation/legal notice according to rules his

grievance will be redressed. The counsel for respondents has no objection.

3. in the circumstances the Respondent no.3 is directed to dispose of the pending representation dated 30.10.2003 and the legal notice dated 19.11.2009 filed on behalf of the applicant by passing a speaking order according to rules within a period of two months from the date of supply of a copy of this order. The applicant is also directed to supply a copy of the O.A., which may be treated as additional representation of the applicant.

4. The OA is disposed of as above. No order as to costs.


(DR. A.K. MISHRA)
MEMBER (A)

Amit/-

ok
copy of order
dated 28-7-2010
Dr. A.K. Mishra
30-7-2010